

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.186/MP/2026 along with IA Nos. 62/2026 & 63/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of Regulation 24.6(1)(a)(ii) and relief against anticipated revocation of connectivity dated 1.2.2024 under application no. 2200000142.

Petitioner : Avaada Energy Private Limited (AEPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Buddy Ranganathan, Sr. Advocate, AEPL
Shri Abhishek Kumar, Advocate, AEPL
Shri Nived Veerapaneni, Advocate, AEPL
Ms. Shubham Mudgil, Advocate, AEPL
Ms. Shefali Tripathi, Advocate, AEPL
Ms. Anisha Upadhyay, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that present Petition has been filed seeking relief against the notice dated 3.3.2026 issued by CTUIL stating that the connectivity dated 1.2.2024 granted to the Petitioner for 50 MW wind capacity at the 220 kV Jam Khambaliya Pooling Station in Gujarat is liable to be revoked after 30.3.2026 due to anticipated violation of Regulation 24.6(1)(a)(iii) of the GNA Regulations. The learned senior counsel further submitted that, in view of the urgency, the matter was mentioned by the Petitioner on 25.3.2026 and consequently, was also heard by the Commission at the end of the board. However, as the Record of Proceedings for the said hearing was not uploaded, the Petitioner was constrained to move the Hon'ble High Court of Delhi in WP (C) No. 4088/2026 and the Hon'ble High Court by its order dated 30.3.2026 disposed of the said Writ Petition while directing that the *status quo* shall be maintained and no precipitative steps shall be taken by the Respondent/CTUIL pursuant to the impugned notice till the time the Petitioner's interim relief application is heard and decided by the Commission. Accordingly, the learned senior counsel submitted that the Commission may proceed to hear the IA today itself or on a short date after the completion of pleadings therein. The learned senior counsel also added that, insofar as the status of its 50 MW Wind Project is concerned, the Project is ready and is expected to achieve commissioning by 30.6.2026.



2. In response, the learned counsel for the Respondent/CTUIL submitted that CTUIL is prepared to make their oral submissions on the IA today itself. However, if the Commission requires CTUIL to file a formal reply to the IA, a short period may be allowed to do the same.

3. After hearing the learned senior counsel and learned counsel for the parties, the Commission admitted the Petition and directed the Respondent/CTUIL to file its reply to IA within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter. In the meantime, the interim protection as per the Hon'ble Delhi High Court's order dated 30.3.2026 will continue till the next date of hearing. IA No. 63/2026, filed for urgent listing, having served its purpose, stands disposed of.

4. IA No.62/2026, along with the Petition, will be listed for hearing on **19.5.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)